

NOTICE

That this Court has implemented 'Case Management System' for monitoring cases pertaining to a particular Ministry, Department, Universities, Corporation, Boards etc. of Central and State Governments. For availing the said facility, the Department, Universities, Corporation, Boards are required to give a request to the Registrar (Computerization) in the prescribed proforma (Annexure-A) through the Principal Secretary or Secretary or Heads of the Departments or the officers of the equivalent rank.

  
Joint Registrar  
(Computerization and I.T.)  


**Punjab & Haryana High Court, Chandigarh  
Registration Form for Access to Case Management System**

Read the instructions given below, the completed application form, duly signed by the Head of Department/ Secretary should be submitted to Joint Registrar (Computerization). Please use CAPITAL LETTER.

1. Name \_\_\_\_\_
2. Designation \_\_\_\_\_
3. Office \_\_\_\_\_
4. Ministry / Organisation \_\_\_\_\_
5. Department \_\_\_\_\_
6. Contact Address \_\_\_\_\_  
\_\_\_\_\_
7. City/ State \_\_\_\_\_
8. Telephone Number with STD code \_\_\_\_\_
9. Mobile Number \_\_\_\_\_
10. Email Address (official on Govt. Domain) \_\_\_\_\_

1. I will keep the user id and password secure and that the consequences of any unauthorized use of the user id assigned shall be borne by me and that I shall keep the Punjab & Haryana High Court indemnified against any claim arising out of use of my user id.
2. I shall not make the PUNJAB & HARYANA High Court responsible for any misuse of my account for any reason. Any misuse of the User Id will be my sole responsibility.
3. The Punjab & Haryana High Court and/or NIC are not responsible for the correctness of the contents including data that are being managed by the user.
4. Through the Punjab & Haryana High Court and/or NIC will take all possible measures to prevent data loss. However, due to unforeseen technical issue, if data is corrupted or otherwise is Incorrect for any reason. Neither the Punjab & Haryana High Court nor the NIC shall be held responsible.
5. This account will be deactivated, if not used for 120 days.
6. User Id along with data will be deleted after a period of 6 months from the date of deactivation if no request for activation is received.

Date:  
Place:

Signature of the Applicant

Recommended for creation of user ID.

Head of Department/Secretary

Note: Contact Punjab & Haryana High Court through Email on [webmaster-phc@indianjudiciary.gov.in](mailto:webmaster-phc@indianjudiciary.gov.in) for any user related query.

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FOR OFFICE USE

Approved for creation of account for Case Management System.

Signature of High Court Coordinator  
With date and seal.

Signature of NIC PHHC Coordinator.

USER ID Creation

Assigned login ID : \_\_\_\_\_ Date of Creation : \_\_\_\_\_  
Remarks : \_\_\_\_\_

User Created By:

Signature

Name : \_\_\_\_\_

Designation : \_\_\_\_\_

Date: \_\_\_\_\_